#### GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

### LOK SABHA UNSTARRED QUESTION NO. 2201

### TO BE ANSWERED ON WEDNESDAY, THE 04.03.2020

# Setting up of New High Court Bench

2201. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- a) whether Government is considering providing both financial and technical support for setting up of new High Court benches in the country;
- b) if so, the details thereof;
- c) whether one of the reasons for piling up of cases in the States is lack of new courts;
- d) if so, the details thereof; and
- e) whether the Ministry has received any proposal from the Odisha Government for setting up new High court in undivided district of Koraput?

# ANSWER

# MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

#### (SHRI RAVI SHANKAR PRASAD)

- (a): No Sir.
- (b): Does not arise.

(c) and (d): Pendency of cases arise in courts due to several factors which include availability of adequate number of judges, complexity of the facts involved, nature of evidence, co-operation of stake-holders viz. bar, investigation agencies, witnesses and litigants besides the availability of physical infrastructure, supporting court staff and proper application of rules and procedures to monitor, track and bunch hearing of cases.

(e): The State Government of Odisha has requested for setting up of Orissa High Court Bench in Western and Southern region of Odisha. The proposal is however not complete in all respects.

\*\*\*